

- (4) (i) A copy each of 20 fresh Supplemental Agreements (Hindi and English versions) entered into by the Reserve Bank of India with the State Governments with effect from 1st July, 1982 for conducting Government transactions in terms of section 21A(1) of the Reserve Bank of India Act, 1934, under subsection (2) of section 21A of the said Act.

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the Supplemental Agreements.

[Placed in Library. See No. LT—7211/83].

12.08 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :—

“In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 6th December, 1983, agreed without any amendment to the Criminal Law (Amendment) Bill, 1983, which was passed by the Sabha at its sitting held on the 1st December, 1983.”

COMMITTEE ON SUBORDINATE LEGISLATION

Twenty-first Report

SHRI R.S. SPARROW (Jullundur) : Sir, I beg to present the Twenty-first Report (Hindi and English versions) of the Committee on Subordinate Legislation.

12.09 hrs.

BUSINESS OF THE HOUSE.

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 12th December, 1983, will consist of :

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Discussion and voting on the Supplementary Demands for Grants (Railways) for 1983-84.
- (3) Discussion on the Resolution regarding National Health Policy.
- (4) Consideration and passing of Public Financial Institutions (Obligation as to Fidelity and Secrecy) Bill, 1983.
- (5) Discussion on the Resolution seeking disapproval of the Illegal Migrants (Determination by Tribunals) Ordinance, 1983 and consideration and passing of the Illegal Migrants (Determination by Tribunals) Bill, 1983.